

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. **Dr. Pramod Deo, Chairperson**
2. **Shri R. Krishnamoorthy, Member**
3. **Shri S. Jayaraman, Member**
4. **Shri V.S.Verma, Member**

**Petition No. 78/2007**

**In the matter of**

Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009.

**And in the matter of**

Vandana Vidyut Ltd., Raipur

**ORDER**

In terms of the order dated 13.2.2009, Vandana Vidyut Ltd (hereinafter "VVL") was directed to submit, latest by 10.3.2009, the Special Balance Sheet as at 31.12.2008, by virtue of power under Regulation 11 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

2. It has been noted that VVL has not so far submitted Special Balance Sheet as at 31.12.2008. This *prima facie* amounts to contravention of and non-compliance with the directions of the Commission's contained in the order dated 13.2.2009 *ibid*.

3. VVL is hereby directed to explain as to why penalty under Section 142 of the Electricity Act, 2003 be not imposed on it for contravention of and non-compliance with the Commission's order dated 13.2.2009, *ibid*, latest by 17.7.2009.

4. List on 21.7.2009 for further directions.

**Sd/-**                      **sd/-**                      **sd/-**                      **sd/-**  
**(V.S.VERMA)**    **(S. JAYARAMAN)**    **(R. KRISHNAMOORTHY)**    **(Dr. PRAMOD DEO)**  
**MEMBER**            **MEMBER**                      **MEMBER**                      **CHAIRPERSON**  
**New Delhi, dated the 16th June 2009.**